
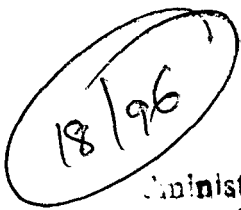
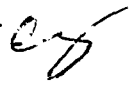


(2)

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA./MP No.....199

...Kanki Singh.....Versus.....U.O. J. and ors.....

Date of Order	Orders
<p style="text-align: center;"><u>29.7.98</u></p> <p style="font-size: small;">3 d</p>	<p style="text-align: center;">OA 166/98</p> <p>Sh. R.M.S. Panwar, Advocate, brief holder for Sh. Akhil Saini, counsel for the applicant.</p> <p>In this on about notices were issued date to the respondents no. 2, 3 and 4 to be returned within 14 days. The applicant did not receive the notices on that date or thereafter. The next date fixed was 27.5.98. On that date also, direction was given to the applicant to comply with the direction given on 12.5.98. Even after 27.5.98, till yesterday i.e. 28.7.98, the applicant has not called to receive the notices from the registry.</p> <p style="text-align: center;">In view of the non-compliance of orders part of the applicant, the OA is dismissed and it is disposed of accordingly.</p> <div style="text-align: right; margin-top: 10px;">  (Ratan Prakash) Judicial Member </div> <div style="text-align: center; margin-top: 20px;">  <p style="text-align: center;">Administrative Trib Bench, JAIPUR Certified That No Further Action is Required To Be Taken On The Case is Fit For Consignment To Record.</p> <div style="text-align: right; margin-top: 10px;">  </div> <p style="text-align: center; font-size: small;">Dealing Asstt. Record Section Officer Digit No.....Keeper (Judicial)</p> </div>

Copy of order
issued to app.
vide 1678
CH. 10858